

bridges, all these works have been executed departmentally.

(b) and (c). No, Sir.

(d) Does not arise.

(e) No, Sir.

(f) Does not arise.

[English]

**Exemption of Mineral Producing Areas from Forest (Conservation) Act, 1980.**

1818. SHRI PYARELAL KHANDELWAL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the estimated forest area without any tree cover in the State of Madhya Pradesh;

(b) when the proposed scheme for Survey and demarcation of forests in the Eighth Five Year Plan will come into being; and

(c) the reasons for not exempting the places where minerals are available from the ambit of Forest (Conservation) Act, 1980?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROURAY): (a) The recorded forest area of Madhya Pradesh is 15.54 million hectares and the actual forest cover as per 1985-87 assessment by Forest Survey of India (FSI) is 13.319 million hectares.

(b) There is no proposal for undertaking survey and demarcation in M. P. during 8th Five Year Plan.

(c) Mining areas are not exempted from the purview of the Forest (Conservation)

Act, 1980 because mining is a non-forest activity and granting of lease for such activity requires prior approval of Central Government.

**Appointment of Vice-Chancellors of Universities**

1819. SHRI BHABANI SHANKAR HOTA: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that a large number of Vice-Chancellors of various Universities in the country were appointed from amongst the IAS, IPS and Military Officer cadres;

(b) if so, whether Government propose to issue any concrete guidelines to all Universities with regard to eligibility and mode of selection of Vice-Chancellors; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) to (c). Central universities are established by Acts of Parliament and State Universities by Acts of State Legislatures. Vice-Chancellors are appointed under the Act and Statutes of the concerned University. Government is aware that in some Universities, Vice-Chancellors have been appointed from IAS/IPS Cadres etc. There is no proposal at present to issue any uniform guidelines regarding the eligibility criteria and mode of selection of Vice-Chancellors.

**Ban of Substances Destroying Ozone Layer**

1820. SHRI BHABANI SHANKAR HOTA:  
SHRI BALESHWAR YADAV:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the names of substances being used in India which deplete the ozone layer;

(b) whether Government propose to ban these substances;

(c) if so, by when; and

(d) whether any R&D work is carried out at present to phase out CFCs and what are the possible substitutes?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI NILAMANI ROUFRAY): (a) Different compounds of chlorofluorocarbons (CFCs), HCFC 22, Methyl Chloroform, Carbon tetrachloride and Halons form some of the ozone depleting substances used in India.

(b) and (c). The Government is considering the issue of joining of the Montreal Protocol on substances that deplete ozone layer, which prescribes gradual phase out of these ozone depleting substances, excepting HCFC 22, by the year 2000 by the developed countries and by the year 2010 by the developing countries.

(d) The Government have initiated action to promote research and development by premier scientific research institutions in the country for possible CFC substitutes. HFC 134 A and HCFC 22 whose ozone depletion potential is small have been identified as possible substitutes for certain uses.

#### **Development of Border Areas**

1821. *smt. vasundhara raje*: Will the Prime minister be pleased to state:

(a) whether there is a need to give top priority to the development of border areas;

(b) if so, the funds likely to be earmarked in the Eighth Plan;

(c) the steps taken for the development of border areas in Rajasthan during the Seventh Plan period; and

(d) the schemes drawn up for this purpose in the Eighth Plan?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRI BHAGEY GOBARDHAN): (a) and (b). Development of Border Areas proposals, including their priority, have to be considered in the context of overall proposals for the Eighth Five year Plan. The allocation of funds would be determined when the Eighth Plan proposals are finalised and approved.

(c) The development of Border Areas is an integral part of a State's responsibility to develop all areas within its jurisdiction. In addition, there are also benefits accruing under Central schemes/Centrally sponsored schemes viz. Employment Schemes, DDP etc. Rajasthan Border Areas are also assisted under the Border Area Development Programme. Initially it was for specified infrastructure development programmes but later on it concentrated largely on educational development programmes and on the Indira Gandhi Nahar Project.

(d) Eighth Plan proposals are yet to be finalised.

#### **Artificial Hockey Surfaces In Rajasthan**

1822. *SHRIMATI VASUNDHARA RAJE*: Will the PRIME MINISTER be pleased to state:

(a) whether the artificial hockey surfaces are not available in Rajasthan;

(b) whether such artificial hockey sur-